

**No. HCE 181/2019
No. DJA-I / 550 /1993**

**High Court of Karnataka,
Bengaluru,
Dated 16th June 2021.**

NOTIFICATION

As per the guidelines issued by the State Government vide Order No. RE 158 T.N.R. 2020, dated 11.06.2021, weekend curfew has been imposed from 7 pm on Friday, the 18th June 2021 to 5 am on Monday, the 21st June 2021 to contain the spread of pandemic COVID-19 virus.

Further, as per Resolution of the Hon'ble Full Court in order to take remedial measures for combating the impending threat of Corona Virus (COVID-19) and as per the guideline issued in Annexure-B of the above said Government Order imposing weekend curfew by the State Government, it is hereby notified that **Saturday, the 19th June 2021** is declared as Holiday to High Court of Karnataka, District and Trial Courts in the State of Karnataka, subject to any alternate Saturday as a working day.

BY ORDER OF THE HIGH COURT,

Sd/-
(T.G. SHIVASHANKARE GOWDA)
REGISTRAR GENERAL

COPY TO:

1. The Secretary to Hon'ble the Chief Justice,
2. The Private Secretaries to all the Hon'ble Judges,
3. The Registrar, Hon'ble Supreme Court of India, New Delhi,
4. The Registrar Generals of all the High Courts,
5. The P.A.s to Registrar General / Registrar (Vigilance) / Registrar (Statistics & Review) / Registrar (Administration) / Registrar (Computers) / Registrar (Judicial) / Registrar (Recruitment) / Registrar (Infrastructure & Maintenance) / Central Project Co-ordinator (Computers),

Contd.,

6. The Directors, Karnataka Judicial Academy / Bangalore Mediation Centre / Arbitration Centre, Bengaluru,
7. The Additional Registrar Generals, High Court of Karnataka Benches at Dharwad and Kalaburagi,
8. All the Principal District and Sessions Judges in the State,
9. The Chief Secretary to the Government of Karnataka, Vidhana Soudha, Bengaluru for information,
10. The Principal Secretary to Government, Law Department, Government of Karnataka, Vidhana Soudha, Bengaluru,
11. The Member Secretary, Karnataka State Legal Services Authority, Nyayadegula, H. Siddaiah Road, Bengaluru,
12. The Secretary, High Court Legal Services Committee,
13. The Assistant Secretary, Karnataka Law Reporting Council, Bengaluru,
14. The President, Karnataka Judicial Officers Association, Bengaluru,
15. The President, Advocates' Association, High Court Buildings, Bengaluru,
16. The Chairman, Karnataka State Bar Council, Dr. Ambedkar Veedhi, Bengaluru - 560001,
17. The Secretary, Federation of Woman Lawyers Association, Bengaluru
18. The Advocate General in Karnataka, Bengaluru,
19. The Accountant General in Karnataka, Bengaluru,
20. All Group - 'A' and 'B' officers of this office for information and necessary action,
21. The Section Officers and concerned Heads of Branches with a direction to circulate this Notification amongst the staff working under their control,
22. The P.A. to Registrar (Judicial) with a request to circulate amongst all the Court Officers and Assistant Court Officers,
23. All the Court Halls,
24. The Section Officer, HCA - II for information and necessary action,
25. The Assistant Registrar / Section Officer, GOB - I and DJA - I for information,
26. Notification file,
27. Office Copy.